

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 827/14**

**PS Mianwali Nagar**

**U/s 328/384/364A/120B/34 IPC**

**State Vs. Shiv Kumar @ Shiva**

**19.06.2020**

**This application has been received from the filing section as trial of this case is stated to be pending in this Court.**

**Present :** Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Deepak Sharma, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

**This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.**

**Reply to the above application has been filed by SI Mahender Prakash.**

**Let issue fresh Notice to the IO/SHO concerned to file previous involvement report of the applicant/accused, returnable for 24.06.2020.**

**Also issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 24.06.2020.**

**Put up on 24.06.2020 for consideration.**

**(Lal Singh)**  
**ASJ-05(W)/THC/Delhi**  
**19.06.2020(P)**

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Harpreet Singh @ Tinku

19.06.2020

**This application has been received from the filing section as trial of this case is stated to be pending in this Court.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Vikas Bhatia, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

Reply filed on behalf of SI Vikram Singh, is already on record.

Today report received regarding verification of medical documents of mother of the applicant/accused.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail vide order dt. 21.05.2020 by Id. ASJ-08/West, from 21.05.2020 to 19.06.2020. He further submits that mother of the applicant/accused is unwell as she has suffered fracture in her leg and there is nobody to look-after the mother of the applicant/accused and moreover, mother of the

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19/06/2020

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applicant/accused is also suffering from diabetes.

As per the report of SI Vikas Kumar, the medical documents of mother of the applicant/accused, attached with the application were got verified from the concerned doctor and same stands verified.

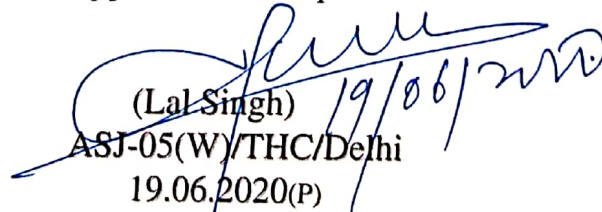
Alongwith the application, copy of order dt. 21.05.2020 passed by Id. ASJ-08/West has also been annexed and as per the said order, the applicant/accused was granted interim bail w.e.f. 21.05.2020 to 19.06.2020.

In view of the above facts & circumstances, the interim bail already granted to the applicant/accused on 21.05.2020 is further extended from 19.06.2020 to 20.07.2020 on the same terms and conditions, subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety in the like amount to the satisfaction of the Trial Court/Duty Magistrate.

Copy of this order be sent to the concerned Jail Supdt.

The applicant/accused shall surrender before the concerned Jail Supdt. on 20.07.2020 on or before 04:00 PM.

Accordingly, the present application is disposed of.

  
(Lal Singh) 19/06/2020  
ASJ-05(W)/THC/Delhi  
19.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & 25/54/59 Arms Act

State Vs. Amrit Singh @ Shanky

19.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

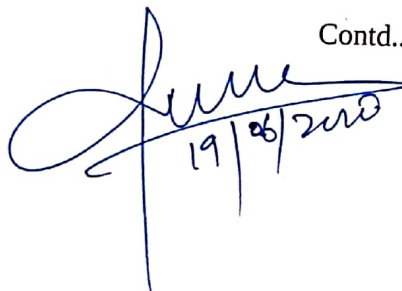
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

Reply has been received on behalf of SI Vikas Kumar.

Heard.

Ld. Counsel for the applicant/accused submits that earlier on 06.05.2020, the applicant/accused was granted interim bail for a period of 20 days i.e. till 25.05.2020 and thereafter on 22.05.2020, the interim bail was further extended for further 25 days i.e. till 19.06.2020. He further submits that vide order dt. 22.05.2020, Id. ASJ-03/West has extended the interim bail of the applicant/accused for a further period of 25 days and directed the applicant/accused to surrender before the concerned Jail Supdt. on 19.06.2020 at 05:00 PM.

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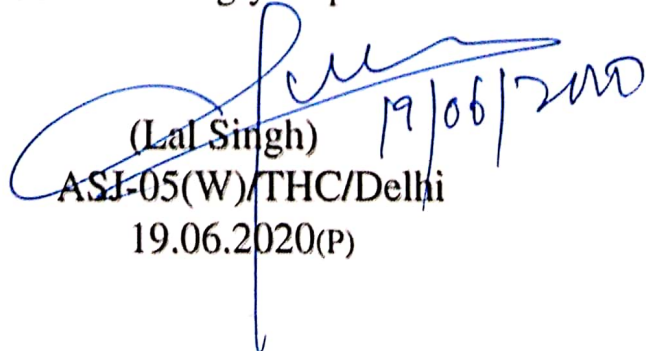
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Ld. Counsel for the applicant/accused further submits that copy of order dt. 22.05.2020 is annexed alongwith the application.

At this stage, Ld. Counsel for the applicant/accused submits that vide order dt. 15.06.2020 in Writ Petition bearing No. WP(C)3037/2020 titled as Court On Its Own Motion Vs. State & others, the Hon'ble High Court of Delhi has extended all the interim bails/interim orders already granted, till 15.07.2020. He further submits that in view of the above order of the Hon'ble High Court of Delhi, the interim bail of the applicant/accused is already stands extended till 15.07.2020. He further submits that since the Hon'ble High Court of Delhi has already extended the interim bails vide order dt. 15.06.2020, therefore, he want to withdraw the present application and he may be permitted to withdraw the present application.

In view of the above facts & circumstances and submissions of ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

The present application is accordingly disposed of.

  
(Lal Singh) 19/06/2020  
ASI-05(W)/THC/Delhi  
19.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 278/2016

PS Patel Nagar

U/s 302/201 IPC

State Vs. Gaurav@ Sunny

19.06.2020

This application has been received from the filing section as trial of this case is stated to be pending in this Court.

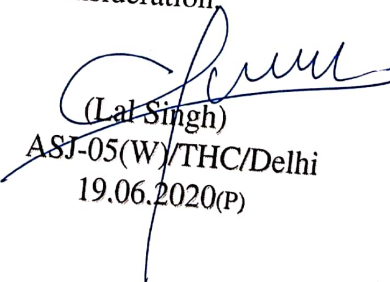
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Perusal of the last order-sheet shows that on 10.06.2020, Id. ASJ-06, has issued notice to the IO to appear alongwith proper reply. However, no reply has been received today.

Therefore, issue Notice to the IO/SHO concerned to file reply to the above application alongwith previous involvement record of the applicant/accused, returnable for 25.06.2020.

Put up on 25.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
19.06.2020(P)

**DAILY STATUS ON HEARING OF CASES IN DELHI DISTRICT COURTS  
(DISTRICT WISE)**

Date	Court Complex	District
<b>19.06.2020</b>	<b>TIS HAZARI COURT</b>	<b>WEST</b>
Name of the Presiding Officer and Designation	<b>SH. LAL SINGH, LD. ASJ-05</b>	

No. of cases fixed for hearing	No. of cases heard through Video Conferencing	No. of cases heard in physical presence of lawyers/litigants	No. of cases disposed off	No. of cases adjourned
<b>10 (REGULAR CASES) 04 (BAIL APPLICATIONS)</b>	<b>04 (BAIL APPLICATIONS)</b>	<b>NIL</b>	<b>02 (BAIL APPLICATION)</b>	<b>10 (REGULAR CASES) 02 (BAIL APPLICATIONS)</b>
Remarks, if any				

Prepared by :

Sh. Khyali Ram  
(Reader)